

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016 & IA
NO. 434 OF 2018**

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**APPEAL NO. 132 OF 2016 & IA NO. 295 OF 2016 & IA
NOS. 109, 225 OF 2017 & IA NO. 437 OF 2018**

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**APPEAL NO. 133 OF 2016 & IA NO. 298 OF 2016 & IA
NO. 436 OF 2018**

Dated: 23rd August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 131 OF 2016 & IA NO. 292 OF 2016 & IA NO. 434 OF 2018

In the matter of :

**GAIL India Ltd. Appellant(s)
Vs.
Sravanthi Energy Pvt. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava Aditi for R-1
Mr. Sumit Kishore for R-2

**APPEAL NO. 132 OF 2016 & IA NO. 295 OF 2016 & IA NOS. 109, 225 OF 2017 &
IA NO. 437 OF 2018**

**GAIL India Ltd. Appellant(s)
Vs.
Gama Infraprop Pvt. Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava Aditi for R-1
Mr. Sumit Kishore for R-2

APPEAL NO. 133 OF 2016 & IA NO. 298 OF 2016 & IA NO. 436 OF 2018

GAIL India Ltd.

Vs.

Beta Infratech Pvt. Ltd. & Anr.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava Aditi for R-1

Mr. Sumit Kishore for R-2

ORDER

A week's time is granted to file additional documents by Respondents with advance copy to the other side. Reply if any, may be filed within a week thereafter by the Appellant.

List these matters for hearing on **12-9-2018**.

(B.N. Talukdar)
Technical Member (P&NG)
tpd/vg

(Justice Manjula Chellur)
Chairperson